

wise eligible for allotment of general pool accommodation, on his retirement, is under consideration of the Government.

(e) As prescribed in the Supplementary Rules, licence fees of the Government residences are reviewed after every five years. Under this provision, the licence fees are being recalculated and the revised licence fees would be effective from 1st April, 1980.

**Powers of D.G.P. & T to Sanction Out-Of-Turn Telephone Connections**

6784. SHRI H. N. NANJE GOWDA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that members of the P&T Board including Director-General have powers to sanction out-of-turn telephone connections;

(b) if so, how many telephones each one can sanction out-of-turn in a year and how many were sanctioned by each of them from 1-1-80 to 30-6-80;

(c) whether the General Manager, Delhi Telephones has any such power to sanction out-of-turn telephones and if so, details of telephones sanctioned by him from 1-1-80 to 30-6-80; and

(d) The nature of cases/categories which are given out-of-turn priority by these officials?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON):**

(a) Yes, Sir.

(b) There is no limit placed on such sanctions and statistics are not maintained as each case is handled on its merits. During this period 1-1-80 to 30-6-80 no out-of-turn in Non-OYT General Category was sanctioned by these officers, and only a few cases in other categories were sanctioned as per rules.

(c) The General Manager has no power to sanction priority under General Category; he can however sanction on priority in OYT and Special Categories under certain circumstances. No statistical record is kept of such sanction.

(d) An extract of the rules regarding priorities is annexed.

**EXTRACTS OF TELEPHONE ALLOTMENT RULES — 1980.**

**4.1. OYT Category .**

Priorities— (a) out-of-turn Sanctions by the P&T Dte .

(b) out-of-turn Sanctions by T.A.C.

**Non-OYT-Special**

Priorities— (a) out-of-turn Sanctions by P&T Dte.

(b) out-of-turn Sanctions by T.A.C.

**Non-OYT-General**

Priorities— (a) out-of-turn Sanctions by P&T Dte.

**4.2. Piecemeal allotment**—In stations where there is a waiting list and capacity is available by way of terminations, disconnections, shifts etc., heads of Circles/Districts will utilise the capacity to:—

(i) provide connections sanctioned by Directorate on out-of-turn priority;

(ii) provide connections on merit at their discretion from priority category viz., OYT-S and NON-OYT-SS;

(iii) provide connection under OYT-General which are required to be provided on priority in public interest on the recommendations of Central or State Governments.

#### **Jurisdiction of Punjab University**

6785. PROF. NARAIN CHAND PARASHAR: Will the Minister of EDUCATION be pleased to state:

(a) whether the jurisdiction of the Punjab University, Chandigarh has been defined by the Central Government through a notification;

(b) if so, the names of States/ Union Territories or Districts in the States, the colleges in which have been or can be affiliated to the University;

(c) if not, the reasons therefor; and

(d) the likely date by which the jurisdiction would be defined?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): (a) Section 3 of the Punjab University Act provides that the Government may, by notification, define the territorial limits within which, and specify the colleges in respect of which, any powers conferred by the Act shall be exercised. The Central Government have not so far

issued any notification, under this Section, setting out the territorial limits within which the university shall function.

(b) Does not arise.

(c) and (d). The Punjab University, Chandigarh is at present functioning as an inter-State body corporate in accordance with the provisions contained in the Punjab Reorganisation Act, 1966, subject to such directions as are issued by the Central Government under Section 72 of the said Act until other provision is made by Law in respect of the University. The Central Government proposes to initiate steps for amending the existing Punjab University Act, in consultation with the concerned interests.

12.00 hrs.

श्री मनी राम बागडी (हिसार) : अध्यक्ष जी, नियम 376 के अन्तर्गत मेरा व्यवस्था का प्रश्न है। श्री राजनारायणजी ने कल से महिलाओं के साथ बलात्कार और अत्याचार की घटनाओं... (व्यवधान)

MR. SPEAKER: I have not allowed

श्री हरिचन्द्र सिंह रावत (अल्मोडा) : अध्यक्ष महोदय, केरल में एक अध्यादेश का विरोध में वहाँ के मुसलमान नौजवान अल्पसंख्यक लोग प्रदर्शन कर रहे थे। केरल की सरकार ने उन पर गोली चला कर 4 मुसलमान मार दिये और अनेक घायल हो गये। वहाँ स्थिति बहुत खराब है... (व्यवधान)... यह एक बहुत महत्व का सवाल है...

अध्यक्ष महोदय : मैंने नियम 377 के श्री बनातवाला को अलाऊ कर दिया था।

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष जी, मैंने एक एडजानस्टेड मोशन दिया था... (व्यवधान)...

अध्यक्ष महोदय : मैंने एडमिट नहीं किया।

(Interruptions)